

HIGH COURT OF DELHI : NEW DELHI

No. :106/Filing/DHC/2025
Dated :17.09.2025

CIRCULAR

In terms of order dated 28.05.2025 passed in WP(C) No. 16721/2024, the following direction is issued for compliance by all concerned:-

"A Petition for a Writ of Quo Warranto when sought by a person with no personal interest at all, must be filed and accepted as a PIL under Article 226 of the Constitution of India and must necessarily comply with the Delhi High Court (Public Interest Litigation) Rules, 2010.

Sd/-
(Arun Bhardwaj)
Registrar General

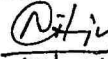
Endst. No. 106 to 125/Filing/DHC/2025 Dated: 17.09.2025

Copy forwarded for information to:-

1. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
2. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
3. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts /
Karkardooma Courts/Rohini Courts/Dwarka Courts/Saket Court Complex.
4. P.A. to Registrar General, Delhi High Court.
- ✓ 5. The PA to Registrar (Computer) for uploading the same on the website of this court under
the heading of Notifications and Practice Directions.
6. Guard File.
7. Notice Board.


Ajit Aswani
Joint Registrar (Filing)

As directed may be uploaded.


17/09/2025

P.A to Registrar (I-T)

AJ (IT cell)